

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.76862 of 2017

Excise Appeal No.76863 of 2017

(Arising out of Order-in-Appeal No.42-43/HAL/2017 dated 20.06.2017 passed by Commissioner (Appeals I) of CGST & Central Excise, Kolkata)

M/s Shivam Shapes Pvt.Ltd.

(Chitmajukhetro, PO-Barn-Barishpur, Islampur, Dist.-Howrah, West Bengal)

Shri Dharampal Singh Bangrawa, Director of M/s Shivam Shapes Pvt.Ltd.

Appellant

VERSUS

Commissioner of Central Excise, Haldia

(15/1, Strand Road, Kolkata-700001)

Respondent

APPEARANCE :

None for the Appellant

Shri B.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75636-75637/2025

DATE OF HEARING : 06 MARCH 2025

DATE OF DECISION : 06 MARCH 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals filed by the appellant are dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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